



తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE
PART-II EXTRAORDINARY
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No. 258]

HYDERABAD, THURSDAY, NOVEMBER 19, 2015.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,

JUDICIAL NOTIFICATIONS

HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF TELANGANA
AND THE STATE OF ANDHRA PRADESH

FORM V OF THE SHOW CAUSE NOTICE UNDER RULE 9(4) OF THE CONTEMPT OF COURTS
RULES TO REGULATE THE PROCEEDINGS OF CONTEMPT OF SUBORDINATE COURTS
UNDER THE CONTEMPT OF COURTS ACT, 1971.

ROC No. 252/SO-3/2014.-In exercise of the powers conferred on the High Court of Judicature at Hyderabad, for the State of Telangana and State of Andhra Pradesh, under Section 23 of the Contempt of Courts Act, 1971 read with Article 215 and 227 of the Constitution of India and by Section 129 of the Code of Civil Procedure and all other enabling powers hereunto, the High Court of Judicature at Hyderabad, hereby prescribe the form V to regulate the proceedings for contempts of Subordinate Courts, under control of High Court of Judicature at Hyderabad, for the State of Telangana and State of Andhra Pradesh, to the existing Rules.

Hyderabad,
30-04-2015.

(Sd/-),
Registrar General,
High Court of Judicature at Hyderabad
for the State of Telangana and
the State of Andhra Pradesh.

FORM V**SHOW CAUSE NOTICE FOR PRELIMINARY ENQUIRY BY THE SUBORDINATE COURT
RULE 9(4) OF THE RULES REGULATING THE PROCEEDINGS FOR CONTEMPT OF
SUBORDINATE COURTS UNDER THE CONTEMPT OF COURTS ACT, 1971.**

IN THE COURT OF _____
(Original Jurisdiction)

Show Cause Notice No. _____ for conducting the Enquiry.

To

Whereas a complaint is made against you by Sri/Smt. _____,
a copy of which is enclosed herewith so as to enable you to answer a preliminary enquiry.

Whereas You, Sri/Smt. _____
are hereby required to show cause, as to why a reference be not made to the Hon'ble High Court for
initiation of action U/S 10 of the Contempt of Courts Act, 1971.

Whereas if you prefer, you may appear in person or through Advocate and participate in the
Preliminary enquiry which may be held on _____ or any other subsequent date(s) that would
be convenient for the Court. If you fail to so appear, the Preliminary enquiry will be conducted and
appropriate order would be passed thereafter based upon the material available on record, in your absence.

Dated this _____ day of _____ 20

*Presiding Judge District Judge/
Senior Civil Judge /
Junior Civil Judge.*

—x—